

आयकर अपीलीय अधिकरण “जी” न्यायपीठ मुंबई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
“G” BENCH, MUMBAI

माननीय श्री महावीर सिंह, उपाध्यक्ष एवं
माननीय श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष।
BEFORE HON’BLE SHRI MAHAVIR SINGH, VP AND
HON’BLE SHRI MANOJ KUMAR AGGARWAL, AM
(Hearing through Video Conferencing Mode)

आयकर अपील सं./ I.T.A. No.2380/Mum/2019
(निर्धारण वर्ष / Assessment Year: 2014-15)

Mr. Yudhishtir Dilip Khatau Laxmi Building, 6 Shoorji Vallabhdas Marg Ballard Estate, Mumbai-400 001.	बनाम/ Vs.	DCIT-Range-5(3)(2) Mumbai-400 020.
स्थायीलेखासं./जीआइआरसं./PAN/GIR No. AAHPK-2447-A		
(□ पीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

Assessee by	:	Withdrawal letter dated 14/12/2020
Revenue by	:	Shri T.S. Khalsa- Ld. Sr. DR
सुनवाई की तारीख/ Date of Hearing	:	14/01/2021
घोषणा की तारीख / Date of Pronouncement	:	14/01/2021

आदेश / O R D E R

Manoj Kumar Aggarwal (Accountant Member)

1. The assessee, vide letter dated 14/12/2020, seek withdrawal of the appeal in view of the fact that it has opted to settle the dispute under Direct Tax *Vivad Se Vishwas Scheme (VVS Scheme)*, 2020. The Ld. DR did not object to the same.
2. Accordingly, the appeal stands dismissed as withdrawn with a liberty to assessee to seek restoration of this appeal in case the aforesaid declaration filed under the scheme is not accepted, for whatever reasons.

3. The appeal stands dismissed as withdrawn.

Order pronounced on 14th January, 2021.

Sd/-
(Mahavir Singh)
उपाध्यक्ष / **Vice President**

Sd/-
(Manoj Kumar Aggarwal)
लेखा सदस्य / **Accountant Member**

मुंबई Mumbai; दिनांक Dated : 14/01/2021
Sr.PS, Jaisy Varghese

आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकरआयुक्त(अपील) / The CIT(A)
4. आयकरआयुक्त/ CIT– concerned
5. विभागीयप्रतिनिधि, आयकरअपीलीयअधिकरण, मुंबई/ DR, ITAT, Mumbai
6. गार्डफाईल / Guard File

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt.Registrar)
आयकरअपीलीयअधिकरण, मुंबई / ITAT, Mumbai.